

National Company Law Tribunal

Allahabad Bench

CP NO. 156/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

NAME OF THE COMPANY: M/s. Laxmichand Bansidhar Vs. Juggilal Kamlapat Dute Mills Company Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 9 of I & B code, 2016

Sl. NO.	Name	Designation	Representation	Signature
1.	Vinayak Mittal	Advocate	Applicant	Vinayak Mittal
2.	Ashish Srivastava	Advocate	Applicant	
3.	Jahangir Haider	Advocate	Respondent	Haider
4.	R.P. Agarwal	Advocate	Respondent	Agarwal

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Shri Ashish Srivastava, alongwith Vinayak Mittal, Advocates for the Operational Creditor with the Director of the Operational Creditor Company is present in person.

The counsel for the Corporate Debtor Company files objection alongwith Misc. application under Sections 65, 76 and 184 of the Code.

A copy thereof is provided to the counsel Operational Creditor.

Since, in a connected matter, this court already granted status quo from the date ^{of} ~~after~~ restoration of the case. The ad- interim prayer as sought for by the Operational Creditor is not necessary, hence is declined.

The personal appearance of the Director is dispensed with.

The matter be listed on 29th January, 2018.

— SD —

H.P. Chaturvedi,
Member(Judicial)

Date: 20/12/2017

Typed by
Jyoti
(Stenographer)